BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 58/2017 IN COMPANY PETITION No. 112/2016

DATED MONDAY, THE 17th DAY OF APRIL, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL * SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433(e) AND 433 (f) READ WITH SECTION 434(1)(A) AND 439
(1)(B) OF COMPANIES ACT, 1956
AND
IN THE MATTER OF LGCL PROPERTIES PRIVATE LIMITED

M/s. Technocon Constructions & Infrastructure Private Limited, SF-9 and 10, Karuna Complex, # 337, Sampige Road, Malleshwram, Bengaluru – 560 003.

Rep. by its Managing Director Shri M.K. Krupakara Rao.

Petitioner

Vs.

M/s. LGCL Properties Private Limited, #12/1, Rest House Road, Bengaluru – 560 001. Represented by its Managing Director

Respondents

COUNSEL PRESENT:

M/s. TMT Law Practice, Advocates & Solicitors, 140, 1st Floor, 9th Cross, Margosa Road, Malleshwaram Bengaluru – 560 003.

ORDER

This Company Petition was originally filed before this Hon'ble High Court of Karnataka at Bangalore under Section 433 read with Sections 434 (1)(a) and 439 (1)(b) of Companies Act, 1956 seeking winding up of the Respondent Company and numbered as CP No.112/2016. Consequent upon establishment of National Company

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Law Tribunal, Bengaluru Bench, Company Petition No.112/2016 was transferred to this Tribunal and re-numbered as Transferred Petition No.58/2017.

Today, a memo is filed on behalf of Petitioner Company praying this Tribunal to dismiss the petition as withdrawn.

Since the petitioner is not inclined to proceed with the matter and desires to withdraw the same, permission may be granted for withdrawal of the Petition.

In the result, Transferred Petition No.58/2017 is dismissed as withdrawn.

(RATAKONDA MURALI) MEMBER, JUDICIAL (ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

psp.